

COURT- 1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

DFR No : 2113 of 2019

Dated: 26th September, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. Ravindra Kumar Verma, Technical
Member(electricity)

In the matter of:

Aditya Industries

.... Appellant(s)

Versus

Himachal Pradesh State Electricity Board

.... Respondent(s)

Counsel for the Appellant(s) :

Counsel for the Respondent(s) :

ORDER

Finally, four weeks' time is granted to cure the defects failing which appeal shall stand dismissed without reference to Bench.

**Ravindra Kumar Verma
Technical Member(electricity)**

**Justice Manjula Chellur
Chairperson**

MK